

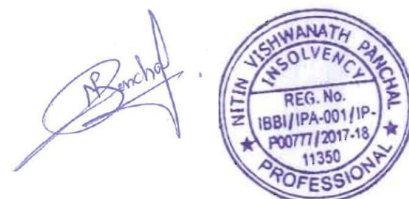
FORM A
PUBLIC ANNOUNCEMENT (SCHEDULE-I)
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARSHIYA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Arshiya Limited
2.	Date of incorporation of corporate debtor	3 rd July, 1981
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L9000MH1981PLC024747
5.	Address of the registered office and principal office (if any) of corporate debtor	205 & 206 (Part), 2nd Floor, Ceejay House, F-Block, Shiv Sagar Estate, Dr. Annie Besant Road, Worli Mumbai – 400018
	Address at which the Books of Account are maintained	302,Ceejay House Level-3,Shivsagar F- Block, Dr. Annie Besant Road,Worli,Mumbai-400018
6.	Insolvency commencement date in respect of corporate debtor	23 rd April 2024
7.	Estimated date of closure of insolvency resolution process	20 th October 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nitin Vishwanath Panchal Reg. No: IBBI/IPA-001/IP-P00777/2017-2018/11350
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A-203, Suraj Eleganza-I CHS, Pitamber Lane, Near Bank of Baroda, Mahim (West), Mumbai - 400016 Email: nitin20768@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: cirp.arshiyalimited@gmail.com
11.	Last date for submission of claims	7 th May 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with Interim Resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (i) Relevant forms available at http://ibbi.gov.in/downloadform.html and (ii) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Arshiya Limited on 23rd April 2024.

The creditors of Arshiya Limited, are hereby called upon to submit their claims with proof on or before 7th May 2024 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Nitin Vishwanath Panchal
Interim Resolution Professional
Arshiya Limited (Under CIRP)
IBBI Registration No: IBBI/IPA-001/IP-P00777/2017-2018/11350
AFA Details: AA1/11350/02/181224/106632 valid upto 18.12.2024
Place: Mumbai
Date: 26.04.2024